

**COURT-II**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

Appeal No. 247/14 & IA-405/14

**Dated : 11<sup>th</sup> November, 2014**

Present: Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice Surendra Kumar, Judicial Member

**In the matter of :**

The Kerala High Tension & Extra High Tension Industrial ... Appellant(s)  
Electricity Consumers' Association

Versus

Kerala State Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Joseph Kodianthara Sr. Adv.  
Mr. M.P. Vinod  
Ms. Atul Shankar Vinod

Counsel for the Respondent(s) : Mr. T. George for KSEB

**ORDER**

Admit. Issue notice. Dasti service is permitted. Mr. T. George takes notice on behalf Kerala State Electricity Board. Notice may be issued to other Respondents in IA No.405 of 2014 and the main appeal. Dasti service is permitted.

Post the matter on **04<sup>th</sup> December, 2014.**

( Justice Surendra Kumar )  
Judicial Member

( Rakesh Nath )  
Technical Member

*Pr/jps*